

(Signature)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. No.172/94

New Delhi, this the 28th day of January, 1994.

SHRI J.P.SHARMA, MEMBER(J).
SHRI B.K. SINGH, MEMBER(A).

Shri P.V.Subba Rao,
S/O Shri P. Satyanarayana,
Research Assistant,
Department of Environment,
Forests & Wild life,
Ministry of Environment & Forests,
Paryavaran Bhawan,
NEW DELHI.
(By advocate: Shri C.L. Narasimham)

...Applicant

Union of India
Through the Secretary,
Department of Environment,
Forests & Wild life,
Ministry of Environment & Forests,
Paryavaran Bhawan,
NEW DELHI.
(By advocate: None)

...Respondent

VERSUS

O R D E R (ORAL)

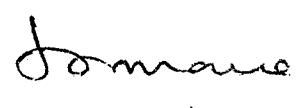
Shri J.P.Sharma :

We have heard the learned counsel at length wherein he has argued that the applicant should have been given the benefit of ad hoc service since 1984 in view of the judgment in OA 1921/90 decided by the Principal Bench on 26-4-1991. There is a direction in the aforesaid judgment that the case of the applicant for regularisation on the post of Research Assistant be considered through the U.P.S.C. In pursuance to that, the respondents have issued an order of giving the applicant's appointment on regular basis w.e.f. 27-12-1991 and putting him on probation. At this stage, the learned counsel states that he has moved an M.P. in OA 1921/90 and he wants to withdraw this application. The application is dismissed as withdrawn. No costs.


(B.K.SINGH)

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MEMBER(A)


(J.P.SHARMA)
MEMBER(J)